



2026:AHC:19778

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1123 of 2026

Asma Khatoon

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajit Kumar, Satya Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Satya Prakash Singh, learned counsel for the petitioner and Sri R.S. Umrao, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the husband of the writ petitioner was selected as peon and he was accorded appointment on 26.03.1998, however, his appointment was cancelled on 29.01.1999 which was subject matter of challenge in Writ-A No. 5972 of 1999, the interim order was passed thereafter on 16.04.2004, the writ petition came to be disposed of, the husband of the writ petitioner expired on 09.03.2025, however, the writ petitioner is not being paid the retiral dues including GPF, insurance, gratuity and pension as well as family pension.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Director Training and Employment, U.P. at Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the

claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026

Ashu

(Vikas Budhwar,J.)